

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13438/2021

(Arising out of impugned final judgment and order dated 29-01-2021 in WP No. 1135/2019 passed by the High Court Of Judicature At Bombay)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

KIRAN GEMS PVT LTD.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.108276/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 17-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. N. Venkataraman, ASG
Ms. Neela Kedar Gokhale, Adv.
Ms. Sunita Rani Singh, Adv.
Mr. Akshay Amritanshu, Adv.
Ms. Sunita Sharma, Adv.
Mr. Kuldip Singh, Adv.
Mr. Raj Bahadur Yadav, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Tag with Civil Appeal No. 2109 of 2020.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)